

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 256

TO BE ANSWERED ON THE 30TH NOVEMBER, 2021/ AGRAHAYANA 9, 1943 (SAKA)

CUSTODIAL DEATHS OF SC&ST CHILDREN

256. SHRI GNANATHIRAVIAM S.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an increase in number of custodial deaths of SC and ST children in the country;

(b) if so, the total number of such cases registered during each of the last three years and current year, State-wise, and gender-wise;

(c) if so, the steps taken by the Government against the accused officials during the said period;

(d) whether the directions of the National Human Rights Commission and State right panels have been ignored by the State Governments regarding detention of minors; and

(e) if so, the details of steps being taken to tackle such incidents in future ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) to (b) Caste - wise data of custodial deaths of children is not maintained by National Human Rights Commission(NHRC)/National Crime Records Bureau(NCRB).

(c) to (e) The "Police", "Prison" and " Public Order" are State Subjects as per Seventh Schedule of the Constitution. It is for the respective State Governments to take action in every crime. The Central Government does not intervene directly in these matters, but does issue advisories from time to time, while the

National Human Rights Commission (NHRC) issues guidelines and recommendations. Pursuant to the guidelines issued by NHRC, every custodial death in the country is reported to the Commission within twenty four hours by respective authorities and said guidelines does not mandate the authorities to specify the caste of the victims. The disciplinary action against the erring police personnel is to be taken by respective State Government concerned as per extant rules, procedures etc.
